

ITEM NO.301

COURT NO.2

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.373/2006

INDIAN YOUNG LAWYERS ASSOCIATION & ORS.

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With appln.(s) for intervention and exemption from filing O.T. and permission to bring addl. facts and permission to appear and argue in person and office report)

Date : 20/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN

Mr. Raju Ramachandran, Sr. Adv. (A.C.)  
Mr. K. Parameshwar, Adv.  
Ms. Mythili Vijay Kumar Thallam, Adv.  
Mr. Vikram Aditya Narayan, Adv.

Mr. K. Ramamoorthy, Sr. Adv. (A.C.)

For Petitioner(s) Mr. R. P. Gupta, AOR  
Mr. Vikas Gupta, Adv.  
Mr. Anubhav, Adv.

For Respondent(s) Mr. Jaideep Gupta, Sr. Adv.  
Mr. G. Prakash, AOR  
Mr. Jishnu M.L., Adv.  
Mrs. Priyanka Prakash, Adv.  
Mrs. Beena Prakash, Adv.  
Mr. Manu Srinath, Adv.

Intervenor-in-person

Mr. P.V. Surendranath, Sr. Adv.  
Mr. V.K. Sidharthan, AOR  
Ms. Reshmitha R. Chandran, Adv.

Mr. Abhilash M.R., Adv.  
Mr. Ranjan Kumar, AOR

Mr. Nishe Rajen Shonker, AOR

Mr. Sanjeet Kumar Mishra, Adv.  
Mr. Anjani Kumar Mishra, AOR  
Mr. Haider Ali, Adv.

Mr. Gautam Talukdar, AOR

Mr. K. Parameshwar, AOR

Mr. K.K. Venugopal, Sr. Adv.  
Mr. S. Udaya Kumar Sagar, Adv.  
Ms. Bina Madhavan, Adv.  
Ms. Akanksha Mehra, Adv.  
Mr. Ankur Talwar, Adv.  
for M/s. Lawyer S Knit & Co.

Mr. Wills Mathews, Adv.  
Mr. Ginesh P., Adv.  
Mr. Birjender Chudhray, Adv.  
Mr. Hitesh Kumar Sharma, Adv.  
Mr. Sanjay Kumar Singh, Adv.  
Mr. Shree Pal Singh, AOR

Mr. Harish V. Shankar, Adv.  
Ms. Nisha Mohandas, Adv.  
Mr. K. V. Mohan, AOR  
Mr. K.V. Balakrishnan, Adv.

Mr. Ravi Prakash Mehrotra, AOR  
Mrs. Deepti R. Mehrotra, Adv.  
Mr. Vibhu Tiwari, Adv.

Applicant-in-person

Mr. Pragyan Pradip Sharma, Adv.  
Mr. Ganesh Bapu TR, Adv.  
Mr. Shikhar Garg, Adv.

Mr. P. V. Yogeswaran, AOR

Mr. K. Ramamoorthy, Sr. Adv.

Ms. N. Shoba, AOR

Mr. Sri Ram J. Thalapathy, Adv.

Mr. V. Adhimoolam, Adv.

Mr. Shilp Vinod, Adv.

M/s. AP & J Chambers

Dr. Kylashnath Pillai, Sr. Adv.

Mrs. V.S. Lakshmi, Adv.

Shine P. Shashidhar, Adv.

Mr. A. Venayagam Balan, AOR

Mr. K. Radhakrishnan, Sr. Adv.

Mr. K.V. Jagdishvaran, Adv.

Ms. G. Indira, AOR

Mr. Sajan Poovayya, Sr. Adv.

Mr. Priyadarshi Banerjee, Adv.

Mr. E.C. Agrawala, AOR

Mr. V. K. Biju, AOR

Mr. Abhay Pratap Singh, Adv.

Mr. Suhaas Ratna Joshi, AOR

Mr. Shaijan George, Adv.

Mr. Krishna Kumar Singh, AOR

Mr. K. V. Muthu Kumar, AOR

Mr. Suvidutt M.S., AOR

Mr. Sai Deepak Iyer, Adv.

Mr. Arnold Harvey, Adv.

Mr. Mathew Eapen Vettath, Adv.

Mr. Vijay K. Verma, AOR

Mr. Naresh Kumar, Adv.

Mr. Ajit Kr. Sinha, Sr. Adv.

Mr. Shadman Ali, Adv.

Mr. R.K. Rathore, Adv.

Mr. D.S. Mahra, Adv.

Mr. B.K. Prasad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The applications for intervention/impleadment are allowed.

We have heard Mr. Raju Ramachandran and Mr. K. Ramamoorthy, the learned Amicus Curiae, Mr. R. P. Gupta, learned counsel for the petitioners, Mr. Jaideep Gupta, learned senior counsel for the State of Kerala, Mr. K.K. Venugopal, Mr K. Radhakrishnan and Mrs. Indira Jaising, learned senior counsel and Mr. V.K. Biju, learned counsel for the respondents/intervenors.

Hearing concluded. Judgment reserved on the question whether the matter should be referred to a larger Bench or not.

Learned Amicus Curiae and the learned counsel appearing for the parties shall file short written notes of submission with the questions which shall fall within the constitutional framework and may likely to be referred to the Constitution Bench, within a week hence. The intervenors shall not be permitted to file any written notes of submission or the questions at this stage.

(Chetan Kumar)  
Court Master

(H.S. Parasher)  
Court Master